

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**  
**C.P. (IB)/1050(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES:      J.C. FLOWERS ASSET RECONSTRUCTION  
PRIVATE LIMITED      V/s      SHIVRIS  
RESOURCES PRIVATE LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Shyam Kapadia a/w Ms. Sushma Gandhi, Ld. Counsel for the Petitioner present. Mr. Vijay Aggarwal, Ld. Counsel for the Corporate Debtor present.
2. Heard the learned counsel for both the sides and perused the records.
3. Reserved for orders.
4. Ld. Counsel for the Corporate Debtor also indicates that the Trust Deed is not forming part of the Petition. It is clarified that the Petitioner shall be at liberty to place the Trust Deed on record.
5. Both the side may file written submissions not more than five pages within 15 days.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**